MINISTRY OF SURFACE TRANSPORT

(Ports Wing)

NOTIFICATION

New Delhi, the 8th January, 1991

G.S.R. 15(E) In exercise of the powers conferred by sub-section (i) of Section 124, read with Sub-Section (i) of Section 132 of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby approves the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1991 made by the Board of Trustees for the Port of Tuticorin and set out in the Schedule annexed to this notification.

2. The said regulations shall come into force on the date of publication of the notification in the Official Gazette.

(File No. PR-12016//12/90-P.E.I)

ASHOK JOSHI, Jt. Secy.

SCHEDULE

In exercise of the powers conferred by section 28) of the Major Port Trusts Act, 1963 (38 of 1963), the Board of Trustees for the Tuticorin Port Trust hereby make the following regulations further to amend the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1986 namely:-

TUTICORIN PORT TRUST EMPLOYEES (FAMILY SECURITY FUND AMENDMENT REGULATIONS, 1990

These Regulations may be called the Tuticorin Port Employees (Family Security Fund) First Amendment Regulations, 1990.

The existing clauses (a) and (b) under the heading Quantum of assistance from the Fund in Regulation 7 of the aforesaid Regulations shall be substituted as under:-

- (a) An ex-gratia payment of Rs. 20,000 shall be made from the fund to the nominee of every employee who dies in service and in the absence of a nominee, the amount shall be paid to the person to whom the pensionary benefits are payable:
- (b) An ex-gratia payment of Rs. 15,000 shall be made from the fund to every employee who is incapacitated for further continuance of service of the Board on medical grounds to be certified by a Medical Board duly constituted by the Chief Medical Officer.

Foot Note:

The Principal Regulations were approved by the Government and published in Part II Section 3 sub-section (i) of Gazette of India dated 16.6.1986.

TUTICORIN **�** 628 004.

CHAIRMAN

TUTICORIN PORT TRUST

The following notification issued by the Government of India, Ministry of Transport, Department of Surface Transport (Ports Wing), New Delhi, dated the 16th June 1986, published in the Gazette of India Extraordinary, Part II Section 3 sub-section (i), is published in the Tamil Nadu Government Gazette as required under sub-section (2) of section 132 of the Major Port Trusts Act, 1963 (38 of 1963).

MINISTRY OF TRANSPORT.

(Department of Surface Transport)

(Ports Wing)

New Delhi, the 16th June 1986.

NOTIFICATION.

G.S.R. 869 (E) • In exercise of the powers conferred by sub-section (1) of section 124 read with sub-section (1) of section 132, of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby approves the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1986 as set out in the Schedule attached.

The said regulations shall come into force from the date of issue of this Notification in the official Gazette.

(F. No. PW/PER-13/86)

YOGENDRA NARAIN,

Joint Secretary.

THE SCHEDULE.

Tuticorin Port Trust Employees (Family Security Fund) Regulations 1986.

(FA VII/12-1/81-BGT.)

In exercise of the powers conferred by section 28 of the Major Port Trusts Act, 1963 (38 of 1963), the Tuticorin Port Trust Board hereby makes, with the approval of the Central Government the following Regulations, namely:-

- 1. Short title and Commencement -
 - (i) These Regulations may be called the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1986.
 - (ii) They shall come into force with effect from the date of their publications in the Gazette.
- 2. **Application** These Regulations shall apply to all employees of the Board other than employees on daily wages, employees paid from contingencies and employees appointed on contract basis.
- 3. **Definition** In these Regulations, unless the context otherwise requires -
- (a) 'Board' means the Board of Trustees for the Port of Tuticorin.
- (b) 'Chairman' means the Chairman of the 'Board'.

(c) 'Employee' means the employee of the Board.
(d) 'Family' means -
(i) In the case of a male subscriber, the wife or wives and the children of a subscriber (and the widow or widows) and children of a deceased son of a subscriber:
Provided that if a subscriber proves that his wife has been judicially separated from him or has ceased under the customary law of the community to which she belongs to be entitled to maintenance, she shall hence forth be deemed to be no longer a member of the subscriber's family in matters to which these regulations relate unless the subscriber subsequently intimates in writing to the Accounts Officer that she shall continue to be so regarded.
(ii) In the case of female subscriber, the husband and children of the subscriber (and the widow or widows) and children of a deceased son of a subscriber;
Provided that if a subscriber by notice in writing to the Accounts Officer expresses her desire to exclude her husband from her family, the husband shall hence forth be deemed to be no longer a member of the subscriber's family in the matters to which these regulations relate unless the subscriber subsequently cancels such notice in writing
Note - 'Child' means a legitimate child and includes an adopted child where adoption is recognised by the personal law governing the subscriber.
(e) 'Fund' means the Tuticorin Port Trust Family Security Fund constituted under regulation 4 of these regulations
(f) 'Committee' means the committee constituted under regulation 6 of these regulations.
 (f) 'Committee' means the committee constituted under regulation 6 of these regulations. 4. Constitution of the Fund The Board shall constitute a Fund to be called the Tuticorin Port Trust Employees Family Security Fund.
 4. Constitution of the Fund ♦ The Board shall constitute a Fund to be called the Tuticorin Port Trust Employees Family Security Fund. 5. Contribution to the Fund ♦ (a) Every employee who has not attained the age of 28 years shall make a monthly contribution of Rs. 4
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 4. Constitution of the Fund The Board shall constitute a Fund to be called the Tuticorin Port Trust Employees Family Security Fund. 5. Contribution to the Fund (a) Every employee who has not attained the age of 28 years shall make a monthly contribution of Rs. 4 and every other employee shall make a monthly contribution of Rs. 5 to the Fund. (b) The Board shall make an annual contribution of Rs. 2 lakhs to the Fund. (c) The quantum of contribution by the Board and the quantum of contribution by the employees may be varied by the Board in its
 4. Constitution of the Fund The Board shall constitute a Fund to be called the Tuticorin Port Trust Employees Family Security Fund. 5. Contribution to the Fund (a) Every employee who has not attained the age of 28 years shall make a monthly contribution of Rs. 4 and every other employee shall make a monthly contribution of Rs. 5 to the Fund. (b) The Board shall make an annual contribution of Rs. 2 lakhs to the Fund. (c) The quantum of contribution by the Board and the quantum of contribution by the employees may be varied by the Board in its discretion from time to time.
 4. Constitution of the Fund ♦ The Board shall constitute a Fund to be called the Tuticorin Port Trust Employees Family Security Fund. 5. Contribution to the Fund ♦ (a) Every employee who has not attained the age of 28 years shall make a monthly contribution of Rs. 4 and every other employee shall make a monthly contribution of Rs. 5 to the Fund. (b) The Board shall make an annual contribution of Rs. 2 lakhs to the Fund. (c) The quantum of contribution by the Board and the quantum of contribution by the employees may be varied by the Board in its discretion from time to time. 6. Administration of the Fund ♦ (a) The Fund shall be administered by a Committee of 3 members to be nominated by the Chairman.
 4. Constitution of the Fund ♦ The Board shall constitute a Fund to be called the Tuticorin Port Trust Employees Family Security Fund. 5. Contribution to the Fund ♦ (a) Every employee who has not attained the age of 28 years shall make a monthly contribution of Rs. 4 and every other employee shall make a monthly contribution of Rs. 5 to the Fund. (b) The Board shall make an annual contribution of Rs. 2 lakhs to the Fund. (c) The quantum of contribution by the Board and the quantum of contribution by the employees may be varied by the Board in its discretion from time to time. 6. Administration of the Fund ♦ (a) The Fund shall be administered by a Committee of 3 members to be nominated by the Chairman. (b) The Committee shall administer the fund in the manner prescribed by the Chairman from time to time. 7. Quantum of assistance from the Fund ♦ (a) An exgratia payment of Rs. 20,000, shall be made from the fund to the nominee of every employee who dies in service and in the absence of a nominee, the amount shall be paid to the persons to whom the pensionary

(c) The procedure for the exgratia payment specified in (a) and (b) above shall be as laid down by the Chairman from time to time.
8. Refund of the contribution to the employee (a) In the case of an employee who superannuates or who is compulsorily retired, discharged, dismissed or removed from service or who resigns his post, the total contribution made by the employee to the fund shall be refunded to him without interest.
(b) There shall be no refund of the contribution made by an employee to the Fund or any part thereof under the circumstances mentioned in (a) above.
9. General • (a) The payment from the fund of the exgratia amount provided in Regulation 7 (a) and (b) shall be in addition to other benefits to which the family of the deceased employee or to which the medically incapacitated employee will be entitled under any other Regulation in force.
10. Procedure of the nomination - (1) An employee shall immediately on coming under this scheme send to the Head of the Office/Officer in-charge of maintenance of service book, a nomination conferring on one or more persons the right to receive the amount that may become payable under this scheme in the event of his death before attaining the age of 58 years.
(2) An employee who has a family at the time of his/her making the nomination shall make such nomination only in favour of a member or members of his/her family.
(3) If an employee nominates more than one person under sub regulations (1) or (2) above, he should specify in the nomination the amount or share payable to each of the nominees in such a manner as to cover the whole of the amount payable under this scheme.
(4) The nomination should be made in Form I (Annexure I) or Form II (Annexure II) as is appropriate in the circumstances.
(5) An employee may at any time cancel a nomination by sending a notice to the Head of office/officer-in-charge of maintenance of his service book along with a fresh nomination made out in accordance with the above provisions.
(6) The nomination shall be countersigned by the Head of the Office/Officer-in-charge of maintaining the service book and pasted on the service book of the employee concerned. Suitable record of receipt of nomination shall be made in the Service Book.
11. Interpretation • If any question arises as to the applicability or the interpretation of any of these Regulations, the same shall be referred to the Chairman whose decision shall be final.
12. Repeal � The Tuticorin Port Trust Employees (Compulsory Insurance Scheme) Regulations 1979 are hereby repealed.
ANNEXURE I
FORM I
Nomination for benefits under the Tuticorin Port Trust Employee's Family Security Fund Regulations.
When the employee has no family and wish to nominate one person or more than one person.
I. having no family hereby nominate the person/persons mentioned below and confer on him/them the right to receive to the extent specified below any amount that may be sanctioned by the Tuticorin Port Trust under the Tuticorin Port Trust Employee's Family Security Fund Regulations in the event of my death while in service or which having

Name and address of Relationship with Age	
nominees. Employee	
(1) (2) (3)	
(1) (2) (3)	
1	
1.	
2.	
3.	
Share of amount Contingencies* on the Name, address and	
to be paid happening of which relationship of the	
to each. the nomination shall person, if any, to	
become invalid. Whom the right of	
the nominee shall	
pass in the event of	
his predeceasing the	
	employee.
(4) (5) (6)	

become payable on my attaining the age of 58 years may remain unpaid at my death.

2.
3.
Dated, this day of 19 at
Signature along with name and address in block letters of two witnesses:
1.
2.
Signature of the Employee:
N.B The employee should draw line across the blank space below his last entry in Column (1) to prevent the insertion of any names after he has signed.
This column should be filled in so as to cover the whole amount that may be payable under the Regulations.
*Note - Where an employee who has no family makes a nomination, he shall specify in this column that the nomination shall become invalid in the event of his subsequently acquiring a family.
ANNEXURE II.
FORM-II.
Nomination for benefits under the Tuticorin Port Trust Employees Family Security Fund Regulations.
When the employee has a family and wishes to nominate one member or more than one member thereof.
I, hereby nominate the person(s) mentioned below, who is/are member(s) of my family and confer on him/them the right to receive to the extent specified below any amount that may be sanctioned by the Tuticorin Port Trust under the Tuticorin Port Trust employees Family Security Fund Regulations in the event of my death while in Service or which having become payable on my attaining the age of 58 years remain unpaid at my death.
Name and address of Relationship with Age
nominees. Employee

(1) (2) (3)
1.
2.
3.
Share Contingencies on the Name, address and
to be paid happening of which relationship of the
to each. the nomination shall person, if any, to
become invalid. whom the right of
the nominee shall
pass in the event of
his predeceasing the
employee.
(4) (5) (6)
1.
2.
3.
N.B The employee should draw line across the blank space in his last entry in column (1) to prevent insertion of any name after he has signed.
Dated, this day of 19 at
Signature along with name and address in block letters of two witnesses:
1.
2.
3.

This column should be filled in so as to cover the whole amount that may be payable under the Regulations.

K.A. SUNDARAM,

Chairman, Tuticorin Port Trust.

Tuticorin � 4

5th November, 1986.

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